

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 283/MP/2012

Sub: Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding, including the PPA.

Date of Hearing : 7.3.2013

Coram : Shri Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri A.S.Bakshi, Member (EO)

Petitioner : Coastal Andhra Power Limited, Mumbai

Respondents : Andhra Pradesh Central power Distribution Co. Ltd.,
Hyderabad
Andhra Pradesh Southern Power Distribution Co. Ltd.,
Tirupati
Andhra Pradesh Eastern Power Distribution Co. Ltd.,
Visakhapatnam
Northern Power Distribution Co. Ltd., Warangal
Bangalore Electricity Supply Co. Ltd., Bangalore
Gulbarga Electricity Supply Co. Ltd., Bangalore
Hubli Electricity Supply Co. Ltd., Bangalore
Mangalore Electricity Supply Co. Ltd., Bangalore
Chamundeshwari Electricity Supply Co. Ltd., Bangalore
Maharashtra State Electricity Distribution Co. Ltd., Mumbai
Tamil Nadu Electricity Board, Chennai

Parties present : Shri Amit Kapur, Advocate, CAPL
Ms. Poonam Verma, Advocate, CAPL
Shri Sadapura Mukherjee, Advocate, CAPL
Shri Kartikeya, Advocate, CAPL
Shir Suresh Nagaraja, CAPL
Shri Rakesh Kumar Sharma, Advocate
Shri Bala Guru TANGEDCO
Shri D.B.Ray, Advocate
Shri Mehima Sinha, Advocate

Record of Proceedings

The Commission directed to list the petition on 12.3.3013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief Legal